



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Jan/202425/16**DATED:** 13/02/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202425/16 dated 13/02/2025 of Norms Committee - VI for the year 2024-25 was held on 13/02/2025 under the Chairmanship of TIRUMALA K V, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1.	Ajay Kumar, Deputy Director	DGFT(HQ)
2.	Nand Lal, Technical Consultant	DGFT
3.	D.N. Mathur, Technical Consultant	DGFT
4.	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	FLAMINGO MARKETING			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00004891AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;				
S.No	Export Item	Quantity (Nos)	Import Item	Quantity (Nos)
1.	Soft toys (unstuffed) (Item Code No.8001)	50000.0	Skin of toys made of Pile Fabric Cut and Sticked as per pattern of toy with seperate nose and eyes (unfinished)	50000.0
1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.				
RA may take subsequent consequential action accordingly.				

Case No.	2 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00003401AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms on the basis of the comments	

received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (nos)	Import Item	Quantity (kgs)
1.	Koochikoo No Sugar Lollipops (Tapioca Starch Based)(Tapioca Starch Based No Sugar Lollipops)	4957551.0	Isomaltooligosaccharide powder (Tapioca)	34000.0
2.	Koochikoo No Sugar Candy Drops (Tapioca Starch Based)(Tapioca Starch Based No Sugar Candy Drops)	511248.0	Natural Flavors	219.0

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	GADRE MARINE EXPORT PVT LTD			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00004918AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin, allowing the following inputs:				
S.No	Export Item	Quantity	Import	Quantity

		(kgs)	Item	(kgs)
1.	Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc(Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc)	3000000.0	S.No.1-19 in the application	As applied for.

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	AMAR TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00005665AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm or whichever is less:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Blended Black Tea	375000.0	Black Tea	145631.0

1. Each kg of exported tea shall contain 0.38835 kg of imported tea.
2. The grade, quality& origin of imported tea should match with the tea exported.
3. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
5. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	5 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	ASIAN TEA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00005735AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm or whichever is less:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Blended Black Tea	1260000.0	Black Tea	315000.0

1. Each kg of exported tea shall contain 0.25 kg of imported tea.
2. The grade, quality& origin of imported tea should match with the tea exported.
3. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
4. No Advance Authorisation should be issued on repeat basis based on the fixation of above

mentioned adhoc norms.

5. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00001646AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs;

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Corn Grits (Particle size NMT 250 Microns)	1.00	Yellow Maize	1.395

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	CHAIZUP BEVERAGES LLP

Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00005989AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm or whichever is less:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Blended Black Tea	260000.0	Black Tea	200000.0
- Each kg of exported tea shall contain 0.76923 kg of imported black tea. - The grade, quality& origin of imported tea should match with the tea exported. - The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. - No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. - Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.				
RA may take suitable consequential action accordingly.				

Case No.	8 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
% moisture content in import item along with COA from foreign supplier. - Buyer specification of export item indicating percentage content of H₂O.	
The case stands deferred.	

Case No.	9 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	11 / NC/6/MEET/Jan/202425/16
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Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	12 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00001359AM25
RA File Number	039404000203 AM19
Licence No and Date	0310827803/19/03/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	13 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	FEBIN MARINE FOODS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025

HQ File Number	HQRNORM REVIW00002857AM25
RA File Number	102404000099 AM20
Licence No and Date	1010060393/07/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	14 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00001368AM25
RA File Number	039404000013 AM20
Licence No and Date	0310835101/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	15 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	16 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00002178AM25
RA File Number	05AA04029116 AM21
Licence No and Date	0511001146/09/02/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs;

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	SWEET CLASSIC PULPY SAUCE (Containing Imported Tomato Paste 28 PCNT OR 28 Brix)	34860.0	Tomato Paste 28 Brix OR 28 PCNT	20793.99

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00002179AM25
RA File Number	05AA04005565 AM22

Licence No and Date	0511002235/19/04/2021			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	SWEET CLASSIC PULPY SAUCE	146080.0	Concentrate Tomato Paste 28 Brix Concentrated Crushed Tomatoes 28 PCNT	87136.0
RA may take subsequent consequential action accordingly.				

Case No.	18 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM REVIW00002177AM25			
RA File Number	05AA04094594 AM22			
Licence No and Date	0511005846/01/11/2021			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	SWEET CLASSIC PULPY SAUCE	74700.0	Concentrate Tomato Paste 28 Brix Concentrated Crushed Tomatoes 28 PCNT	44588.0
RA may take subsequent consequential action accordingly.				

Case No.	19 / NC/6/MEET/Jan/202425/16			
Case Status	Case Deferred			

Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00001362AM25
RA File Number	13AX04000117 AM22
Licence No and Date	1311001122/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	20 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM REVIW00008491AM24			
RA File Number	05AX04001464 AM22			
Licence No and Date	0511011448/29/03/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	PIZZA SAUCE CONCENTRATE (PIZZA SAUCE)((Containing Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent))	80325.0	Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent	42087.0

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM REVIW00008492AM24			
RA File Number	05AX04001463 AM22			
Licence No and Date	0511011446/29/03/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	PIZZA SAUCE CONCENTRATE (PIZZA SAUCE)((Containing Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent))	191454.0	Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent	84144.0
RA may take subsequent consequential action accordingly.				

Case No.	22 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	23 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM REVIW00008490AM24			
RA File Number	05AX04000778 AM23			
Licence No and Date	0511013200/14/06/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	PIZZA SAUCE CONCENTRATE (PIZZA SAUCE)((Containing Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent))	80325.0	Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent	42090.0
RA may take subsequent consequential action accordingly.				

Case No.	24 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM REVIW00008488AM24			
RA File Number	05AX04000847 AM23			
Licence No and Date	0511013320/20/06/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity

		(kgs)		(kgs)
1.	SWEET CLASSIC PULPY SAUCE	202716.0	Tomato Paste 28 Brix/ 28%	89113.95
RA may take subsequent consequential action accordingly.				

Case No.	25 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	27 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Catalogue of import item from supplier. 2. Complete recipe of both the export item. 3. Justification for 5% wastage. The case stands deferred.	

Case No.	28 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM REVIW00008487AM24			
RA File Number	05AX04001997 AM23			
Licence No and Date	0511015271/12/10/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import	Quantity

		(kgs)	Item	(kgs)
1.	SWEET CLASSIC PULPY SAUCE(SWEET CLASSIC PULPY SAUCE (Containing imported Tomato Paste 28% or 28 Brix))	291685.0	Tomato Paste	128224.7
RA may take subsequent consequential action accordingly.				

Case No.	29 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm: "% of xanthum gum in each of the export product supported by COA." The case stands deferred.	

Case No.	30 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	31 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that M/s Aromatrix Flora Private Limited was called for a PH; however, they did not attend the meeting. The Committee decided to give one more chance to the firm to represent their case. The case stands deferred.	

Case No.	32 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	33 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Catalogue of import item from supplier. 2. Complete recipe of both the export item. 3. Justification for 5% wastage. The case stands deferred.	

Case No.	34 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	35 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00005006AM24
RA File Number	07AX04000736 AM24
Licence No and Date	0711008951/11/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	36 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00005090AM24
RA File Number	07AX04000743 AM24
Licence No and Date	0711008973/16/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	37 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	38 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	PURE TRUHERB PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00006161AM24			
RA File Number	07AX04000955 AM24			
Licence No and Date	0711009427/11/10/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	BLACK PEPPER EXTRACT(95% PIPERINE)	150.0	BLACK PEPPER LIGHT BERRIES	2215.0
RA may take subsequent consequential action accordingly.				

Case No.	39 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	40 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing process in detail. 2. % Fat content in import item from foreign supplier. 3. Details of wastage generated with its commercial value. 4. Copy of earlier NC decision in similar case. The case stands deferred.	

Case No.	41 / NC/6/MEET/Jan/202425/16
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Case Status	Case Approved			
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00007211AM24			
RA File Number	03AX04003986 AM24			
Licence No and Date	0311029126/05/12/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Strawberry Jam	222830.0	Apple Puree 30-32 Brix	18734.0
2.	Orange Jam	15167.0	Orange Concentrate	4550.0
3.	Fruit Cordial	84500.0	Orange Concentrate	8450.0
4.	Grape Jelly/Spread	55556.0	Red Grape Juice Concentrate	25000.0
RA may take subsequent consequential action accordingly.				

Case No.	42 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	PURE TRUHERB PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00007285AM24			
RA File Number	07AX04001378 AM24			
Licence No and Date	0711009905/08/12/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	BLACK PEPPER EXTRACT (95% PIPERINE)	2250.0	BLACK PEPPER LIGHT BERRIES	34545.9

RA may take subsequent consequential action accordingly.

Case No.	43 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24
Licence No and Date	3311001687/09/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	44 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	BELIEVERK
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM REVIW00004100AM25
RA File Number	06AX04000187 AM23
Licence No and Date	0611002496/08/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech NL and their comments are awaited. The Committee decided to send a reminder to Tech NL to expedite their comments. The case stands deferred.	

Case No.	45 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	46 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	47 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	48 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	AVANTI OVERSEAS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00009322AM24			
RA File Number	05AX04004060 AM24			
Licence No and Date	0511024692/26/03/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;				
S.No	Export Product	Quantity (NOS)	Import Item	Quantity (SQM)
1.	PET COMFORT BED MEDIUM STYLE NO. 43402526(HAVING NET CONTENT OF 76860.01 SQM OF RELEVANT FABRIC)	46304.0	100% POLYESTER TIEDYED RAINBOW FUR GSM: 230, WIDTH:165 CM	S.No. 1 to S.No 5 : As applied for.
2.	CUDDLE TOY BUNNY STYLE NO. 43359981(HAVING NET	8613.0	100% Polyester RABBIT FUR GSM: 280,	

	CONTENT OF 1286.369 SQM AND 777.072 SQM OF RELEVANT FABRICS)		WIDTH: 60"	
			100% Polyester SHORT PILE FUR GSM: 280, WIDTH: 60"	
3.	CUDDLE TOY ELEPHANT STYLE NO. 43360017(HAVING NET CONTENT OF 1345.071 SQM AND 717.967 SQM OF RELEVANT FABRICS)	9774.0	100% Polyester RABBIT FUR GSM: 280, WIDTH: 60"	
			100% Polyester SHORT PILE FUR GSM: 280, WIDTH: 60"	
4.	PET BED ROUND PLUSH MEDIUM STYLE NO. 43352517(HAVING NET CONTENT OF 1812.038 SQM OF RELEVANT FABRIC)	4095.0	100% Polyester CANTIONIC OXFORD COATED GSM: 140 WIDTH: 150CM	
5.	PET BED ROUND PLUSH LARGE STYLE NO. 43352524(HAVING NET CONTENT OF 2160.00 SQM OF RELEVANT FABRIC)	3645.0	100% Polyester CANTIONIC OXFORD COATED GSM: 140 WIDTH: 150CM	

RA may take subsequent consequential action accordingly.

Case No.	49 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00000505AM25
RA File Number	07AX04000112 AM25
Licence No and Date	0711011189/01/05/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	BLACK PEPPER EXTRACT (95% PIPERINE)	4500.0	BLACK PEPPER LIGHT BERRIES	74004.31

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00000713AM25
RA File Number	10AX04000015 AM25
Licence No and Date	1011002443/15/05/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **CIFT, Cochin** allowing the following inputs:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Sardine Pan Ready(Herrings (Clupea harengus))	14040.0	Sardine Whole	27000.0

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/6/MEET/Jan/202425/16
Case Status	Case Rejected
Party Name	OPTIKS MECHATRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00001663AM25

RA File Number	05AX04000913 AM25
Licence No and Date	0511026388/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 24.10.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	52 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00003718AM25
RA File Number	NA
Licence No and Date	1011002517/05/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	53 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00001821AM25
RA File Number	04AX04000273 AM25
Licence No and Date	0411007752/08/07/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that due to technical issues **Tech 2** could not view the application on Portal. Therefore, the Committee decided to **seek following information from the firm:**

"Copy of application."

The case stands deferred.

Case No.	54 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00002268AM25
RA File Number	05AX04001357 AM25
Licence No and Date	0511026969/01/08/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that due to technical issues **Tech 2** could not view the application on Portal. Therefore, the Committee decided to **seek following information from the firm:**

"Copy of application."

The case stands deferred.

Case No.	55 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00002475AM25
RA File Number	07AX04000806 AM25
Licence No and Date	0711012064/12/08/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	56 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	SHIRE HORSE
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00002672AM25
RA File Number	06AX04000223 AM25
Licence No and Date	0611002924/23/08/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1 ;	
1. Specific shapes of toys to be exported along with photograph. 2. Manufacturing process in detail with justification of 5% wastage.	
The case stands deferred.	

Case No.	57 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00002792AM25			
RA File Number	05AX04001654 AM25			
Licence No and Date	0511027469/02/09/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity

		(kgs)		(kgs)
1.	SWEET CLASSIC SAUCE-PULPY((Containing imported CONCENTRATED CRUSHED TOMATOES 28 PCT/ Tomato Paste 28% or 28 Brix))	112676.0	CONCENTRATED CRUSHED TOMATOES 28% HB. Tomato Paste 28 Brix/ 28 PCT	39605.6
RA may take subsequent consequential action accordingly.				

Case No.	58 / NC/6/MEET/Jan/202425/16			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025			
HQ File Number	HQRNORM APPLY 00002793AM25			
RA File Number	05AX04001655 AM25			
Licence No and Date	0511027472/02/09/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	UNIVERSAL PIZZA SAUCE(PIZZA SAUCE CONCENTRATE)	200000.0	Concentrated Crushed Tomato Paste 28% or 28 Brix	59420.0
RA may take subsequent consequential action accordingly.				

Case No.	59 / NC/6/MEET/Jan/202425/16
Case Status	Case Approved
Party Name	AKANKSHA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025

HQ File Number	HQRNORM APPLY 00004099AM25
RA File Number	05AX04001455 AM25
Licence No and Date	0511027105/13/11/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

S.No	Export Item	Quantity (PCS)	Import Item	Quantity (PCS)
1.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,85444220,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	LAMP HOLDER	Nett to nett basis
2.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,85444220,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	29700.0	WIRE (1.01 meter/meter content in export item)	29997.0
3.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,85444220,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	CONNECTOR	Nett to nett basis
4.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,85444220,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	SWITCH	Nett to nett basis
5.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,85444220,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	PLUGADAPTER	Nett to nett basis
6.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,85444220,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	CORDSET	Nett to nett basis
7.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,85444220,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	LAMP HOLDER	Nett to nett basis

	0,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)			
8.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,8544422 0,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	LAMP HOLDER	Nett to nett basis
9.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,8544422 0,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	FOOD SWITCH	Nett to nett basis
10.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUNUM ,WOODEN,GLAS S ETC(94059900,94052100,94051900,85366190,85441990,8544422 0,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	10000.0	CORDSET	Nett to nett basis

1. The make and specification of the imported items must match with the export product and the same may be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/6/MEET/Jan/202425/16
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 16 and 13/02/2025
HQ File Number	HQRNORM APPLY 00004223AM25
RA File Number	03AX04004083 AM25
Licence No and Date	0311038827/19/11/2024
Norms Committee Decision: NC considered the case as per agenda and decided to inspect the firm's premises to ascertain the exact quantity of wastage generated during the production of export product. The case stands deferred.	

MINUTES OF MANUAL AGENDA DATED 20.02.2025

Case No. M-025	Party Name: PMO Reference	Meet No/Date: NC/6/MEET/Jan/202425/16 Date: 20.02.2025	Status: Deferred
HQ File:	RLA File:	Lic.No.: N.A.	
Subject: : Request for Suspension of SION E-5 - Regarding			
Decision: NC considered the case as per agenda and noted the inputs received from MoFPI. The Committee deliberated upon each input of SION E-5, examing all relevant aspects. After examination, the Committee decided to analyse the case based on the licenses issued against SION E-5 in the last three financial years. The case stands deferred.			

Case No. M-026	Party Name: Request from Policy Division - 4	Meet No/Date: NC/6/MEET/Jan/202425/16 Date: 20.02.2025	Status:
HQ File:	RLA File:	Lic.No.: N.A.	
Subject: : Request for deletion of Walnuts from Appendix 4J OF Handbook of Procedure of Foreign Trade Policy 2023-Regarding			
Decision: NC considered the matter referred by Policy Cell 4 (PC4) as per the agenda whereby PC4 had referred the matter of removing Walnuts from Appendix 4J of the Handbook of Procedures. NC deliberated the matter in detail. The recommendations of the NC are limited to wastage fixation based on the examination of technical documentary details submitted by the firm, which includes process flow charts, Bill of material, COAs, process details, and other relevant documents related to the manufacturing process of			

the products. NC noted that EO period-based restrictions, including pre-import requirements, are not considered by technical members of the Committee. The Standard Input Output Norms (SIONs) for the said item were fixed via P.N. 18/ 2015-20 dated 5th July 2019 and communicated to PC4 (Till then the SIONs had not been fixed and only Ad-Hoc SIONs were being allowed). Along with the same, a suo-moto reference was made to the Policy Section for placing the item under Appendix 4J. No reference has been received by the NC/ Technical Authorities regarding any difficulty or misuse in operation of the said SION. Therefore, NC does not press for continuation of the item under Appendix 4J. Policy Cell 4 may also like to ascertain whether any cases of misuse of the SIONs for walnut have come to notice in the RAs. Policy Cell may accordingly take suitable decision without changing the wastage norms that have been fixed by the Norms Committee in the matter.